

LOK SABHA
UNSTARRED QUESTION NO.3045
FOR ANSWER ON 06/08/2018

IRREGULARITIES IN FSNL

3045. SHRI RAJESH VERMA:

Will the Minister of STEEL be pleased to state:

- (a) whether the Government has received complaints against MD/higher officials of FSNL for alleged irregularities, violation of rules, unfair practices, malpractices and harassment of their employees;
- (b) if so, the details thereof along with the number of such complaints registered/ action taken against the officials during each of the last three years;
- (c) the mechanism put in place by the Government to monitor the functioning of FSNL to check irregularities/malpractice therein; and
- (d) the remedial steps taken/being taken by the Government to redress the complaints/grievances in the FSNL?

ANSWER

THE MINISTER OF STATE FOR STEEL

(SHRI VISHNU DEO SAI)

(a)&(b): During 2015, 2016 and 2017 i.e. last three years, 85 complaints have been received by the Government from different sources on various allegations pertaining to Ferro Scrap Nigam Limited (FSNL), out of which action on 64 complaints have been completed. Disciplinary action is taken by the concerned disciplinary authority based on the investigation/enquiry in the cases.

(c)&(d): Vigilance Department of the Ministry of Steel and Vigilance Department of FSNL headed by Chief Vigilance Officer (appointed by the Government) monitor the functioning of FSNL to check irregularities/malpractices. Grievances raised by the employee are redressed as per the grievance redressal policy of FSNL and grievances received in CPGRAMS portal are periodically monitored by the Ministry.
